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NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD

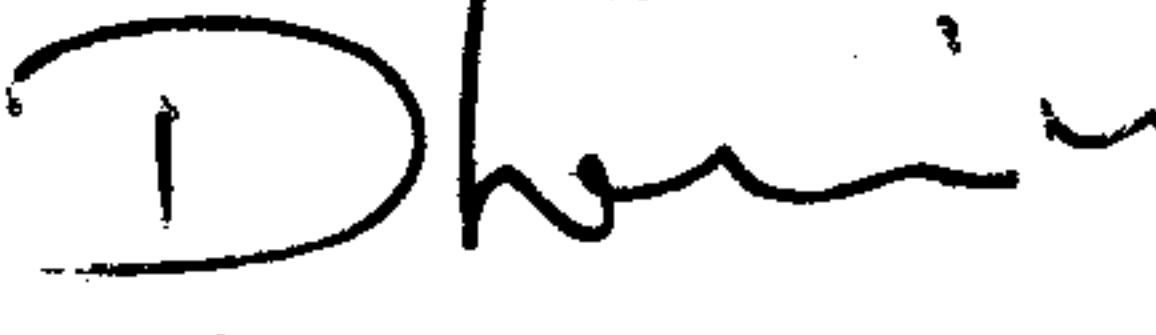
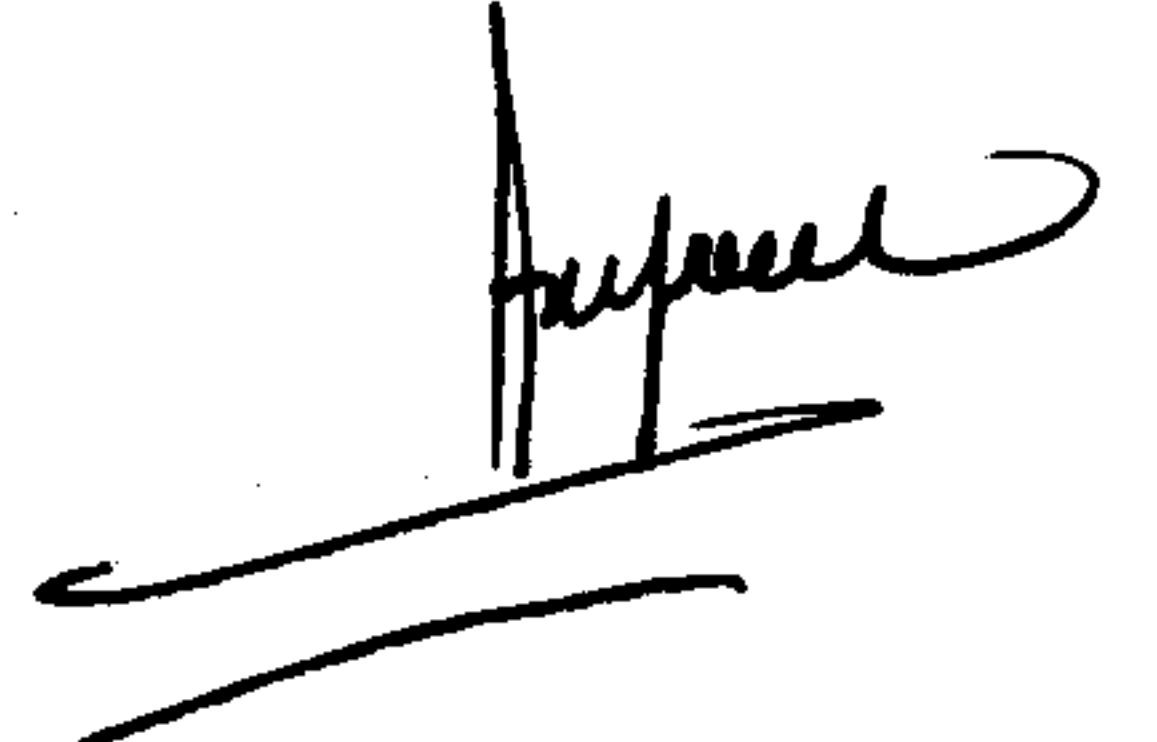
IA 239 /2018 IN C.P. No. 58/271(e)/NCLT/AHM/2018

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.07.2018**

Name of the Company: Bhavesh D Narumalani  
V/s.  
Therm Flow Engineers Pvt. Ltd.

Section of the Companies Act: Section 271(1)(e) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DHARMVIM K. PUJ	LAWYER	For PETITIONER	
2.	CA (M) HITEN PARIKH	PCA	Respondent.	

**ORDER**

Advocate Mr. Puj Associates is present for the Applicant. PCA Mr. Hiten Parikh for the Respondents in IA 239/2018.

On receipt of the notice the Respondent appeared through PCA, he requested some time to file Vakalatnama as well as reply.

The respondent is allowed to file his Vakalatnama as well as reply in CP 58 of 2018 and IA 239 of 2018 within period of 10 days by serving an advance copy to petitioner. The petitioner has liberty to file its rejoinder if any, within 10 days on receipt of the reply so filed by the respondent.

List the matter on 30.07.2018.

  
MANORAMA KUMARI  
MEMBER JUDICIAL

Dated this the 3rd day of July, 2017.